

GST NO - 09ABBF1799P1ZB

PRASHANT SINGH - 7007112844

MS. RAJ LAXMI ENTERPRISES

SUPPLIER OF 10MM, 40MM AND STONE DUST**OFFICE ADDRESS- SONPUR, AHRAURA DISTT - MIRZAPUR PIN 231301****Email:- rajlaxmients@gmail.com**

Si

Date
DATE - 04.05.2024

TO,

DISTRICT MAGISTRATE, MIRZAPUR

Subject - COMPLIANCE REPORT IN OA NO. 521/2022 AND OA NO. 452/2024, CASE TITLE SAMPURNA NAND VERSUS RAJLAXMI ENTERPRISES AND REPLY OF NOTICE DATED -12.01.2024 & 08.02.2024

Dear Sir,

I have submitted a compliance report and reply of notice dated 12.01.2024 & 08.02.2024 of M/S - Rajlaxmi Enterprises in case no. 521/2022 and 452/2024, title - Sampura Nand Versus Rajlaxmi enterprises on behalf of PRO. Prashant Kumar Singh for the respondent.

Sir, Kindly request you to please open my Stone Crusher plant M/S - RAJLAXMI ENTERPRISES on the behalf of complain report.

As per compliance report, Rajlaxmi Enterprises followed the various standards guidelines as per CTO's report.

ANNEXURE -

- Letter copy dated - 04.05.2024
- Compliance Report (Attached) - 20.02.2024

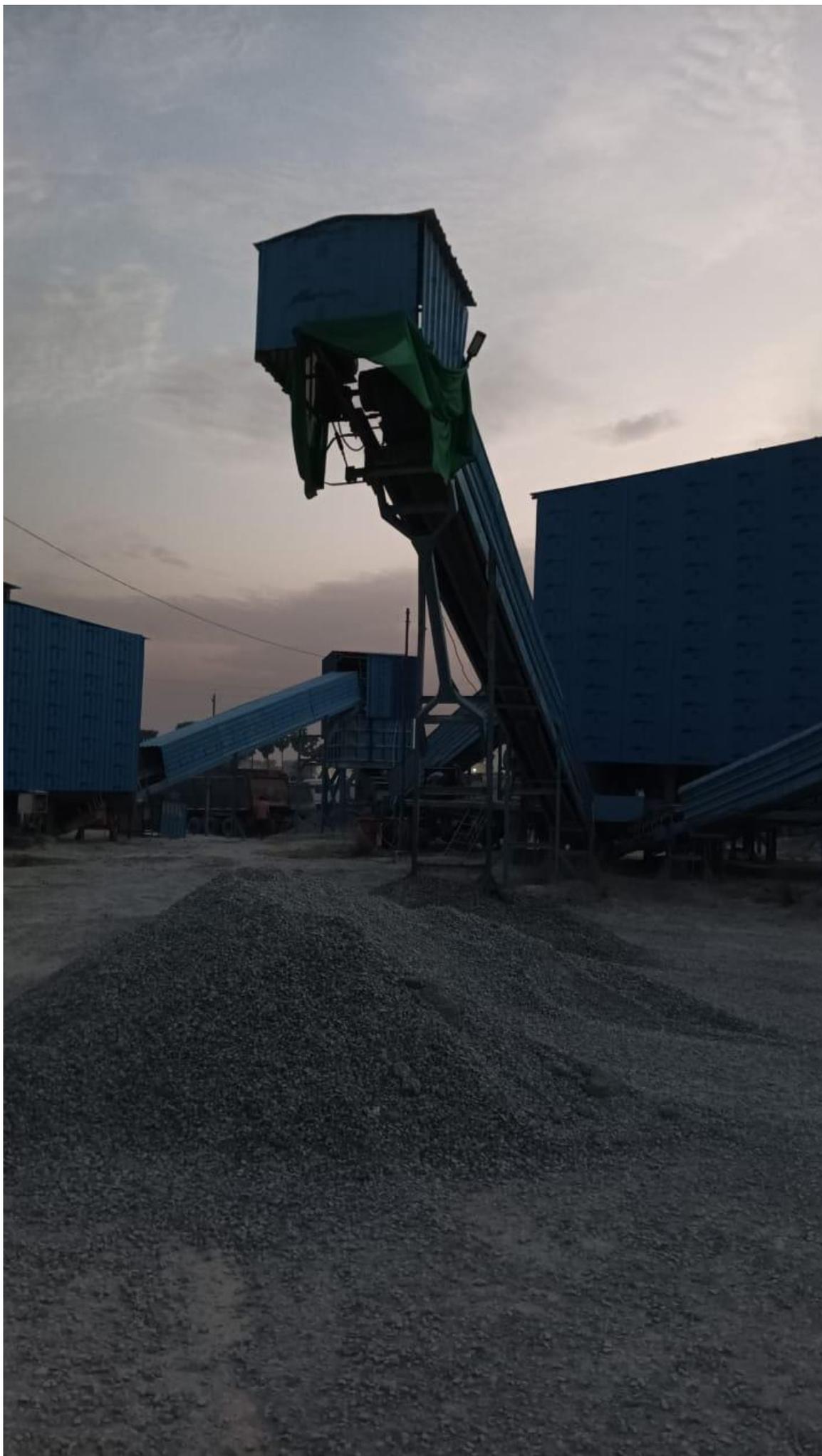
Prashant Kumar Singh.

Subject – COMPLAINEE REPORT IN OA NO. 521/2022 AND OA NO. 452/2024, CASE TITLE SAMPURNA NAND VERSUS RAJLAXMI ENTERPRISES AND REPLY OF NOTICE DATED – 12.01.2024 & 08.02.2024

- As per Clause 6.9 (d) – A telescopic suit has installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer point of conveyor.

PHOTOGRAPHS OF TELESCOPIC SUIT INSTALLED AT THE END OF THE CONVEYOUR BELT





- As per Clause 6.9 (e) –Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore well for measuring of quantity of water consumption.

PHOTOGRAPHS OF SEPARATE ENERGY METER AND ELECTROMAGNETIC WATER FLOW METER



- As per Clause 6.9 – Barricading of metal sheet or bricks have established das wing breaking wall around the periphery of the stone crusher, which violets condition on 4(v) imposed in CTO.

PHOTGRAPHS IN BARRICADING OF METAL SHEET



1525





- As per Clause 6.9 (g) – A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has developed in multi lineate staggered manner on a minimum 33% of the land on which the industry is establish as per the 'Protocol for development of green belt' notified vide board office order no H16405/220/2018/02 DATED 16.02.2018.

PHOTGRAPHS IN GREEN BELT AREA - PLANTATION



1528





- As per Clause 6.9 (I) – Industry has established a Diesel generator having capacity of 320 KVA at which the height of exhaust pipe has established as per the standard prescribed by the Board of the control of gaseous emission generated form the DG set in the industry.

PHOTGRAPHS IN EXHAUT PIPE IN DIESEL GENERATOR



1530



PHOTOGRAPH OF ANTI SMOG GUNS AND WATER SUPRESION



PHOTOGRAPH OF WATER SPRINKLES





Latitude: 25.056141
Longitude: 82.998227
Elevation: 90.27±23 m
Accuracy: 8.7 m
Time: 04-05-2024 17:11
Note: Raj Lakshmi stone crusher sonpur chunar mirzapur

Powered by NoteCam

PHOTOGRAPHS OF RCC ROAD





Latitude: 25.055167
Longitude: 82.999158
Elevation: 140.07±27 m
Accuracy: 215.3 m
Time: 04-05-2024 08:21
Note: Raj Lakshmi stone crusher sonpur chunar mirzapur

Powered by NoteCam



Latitude: 25.055619
Longitude: 83.000918
Elevation: 14.37±31 m
Accuracy: 216.1 m
Time: 04-05-2024 08:24
Note: Raj Lakshmi stone crusher sonpur chunar mirzapur

Powered by NoteCam



PICTURE OF RAJLAXMI ENTERPRISES CRUSHER UNIT.

THANKING YOU.

Dated:

From,

M/s RAJ LAXMI ENTERPRISES,
ARAZI NO. 57 TA,57MI,57 D,
VILL. SONPUR, PARGANA-BHAGWAT,
TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (UPPCB)
Lucknow, U.P.

Subject : Compliance Report of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) Under Section 25 of the Water (Prevention & Control of Pollution Act, 1974 And Under Section 21 of The Air (Prevention & Control Of Pollution) Act, 1981 issued vide letter No. letter No.-132212/UPPCB/Sonebhadra (UPPCBRO) /CTO/w ater /MIRZAPUR/2021 and under Section-21/22 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter No.- 132211/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/ MIRZAPUR/2021 dated 27/07/2021.

Respected Sir,

Kindly refer to the above mention subject , I am hereby submitting the Compliance Report of the issued Consent to Operate for Stone Crusher M/S RAJ LAXMI ENTERPRISES, ARAZI NO. 57TA,57MI,57D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.) supported by the relevant documents.

M/S RAJ LAXMI ENTERPRISES
Authorized Signatory

C.C to:-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

POINT WISE COMPLIANCE TO CONDITIONS OF CONSENT TO OPERATE ISSUED BY UPPCB, Lucknow, UP, VIDE LETTER NO. 132212/UPPCB/Sonebhadra (UPPCBRO) /CTO/water /MIRZAPUR/2021 and VIDE LETTER No.- 132211/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/ MIRZAPUR/2021 dated 27/07/2021 dated 27/07/2021.

Consent to Operate for Stone Crusher M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA,57 MI,57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)

S.No.	Specific Conditions	Compliance Status
1.	This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA,57 MI,57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)	Agreed The CCA (Consolidated Consent & authorization) (Fresh) under Section-25/26 of the Water (Prevention & Control of Pollution) Act, 1974 has been issued vide letter No.-132212/UPPCB/Sonebhadra (UPPCBRO) /CTO/w ater /MIRZAPUR/2021 and under Section-21/22 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter No.-132211/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/ MIRZAPUR/2021 dated 27/07/2021 granted for the period from 01/08/2021 to 31/07/2026. is attached as Annexure-I.
2.	<i>The Coordinate of the industry is 25.055542 N and 82.998738 E.</i>	Noted
3.	<i>Industry shall obtain prior approval before making any modification in product/process/ fuel/ plant & machinery, failing which consent shall be deemed void.</i>	Noted & agreed.
4.	<i>The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.</i>	Agreed.
5.	<i>The industry shall install air pollution control measures as mentioned below:-</i>	Agreed Proper dust suppression system will installed at stone crusher. The photographs of the sprinkling are attached as Annexure- II
I.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens,</i>	Agreed and being complied.

	<i>and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</i>	
II.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag- filter to arrest the escaping dust.</i>	Agreed and being complied.
III.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered.
IV.	<i>Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</i>	Agreed and being complied. Silos provided for the storage of crushed-out material.
V.	<i>A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</i>	Noted & agreed. A boundary wall is constructed all around the stone crusher. Photographs are attached as per Annexure-II
VI.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
VII.	<i>Green belt along the boundary wall shall be developed by stone crusher.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion

		activities in the surroundings of the existing stone crusher.
VIII.	<i>SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</i>	Agreed and being complied.
IX.	<i>The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
X.	<i>The loading, unloading, handling and storage of raw materials, products, waste or byproducts shall be carried out in such a way so as to minimize the generation of dust emission.</i>	Agreed and being complied.
XI.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
XII.	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</i>	Noted & agreed.
XIII.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</i>	Agreed and being complied.

XIV.	<i>Industry shall comply the all directions issued by board under different prepared Action Plans.</i>	Noted & agreed.
XV.	<i>The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</i>	Noted & agreed.
6.	<i>For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dr. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.</i>	Agreed and will be complied. Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner is being carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
7.	<i>Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises. The photographs are attached as Annexure- II.
8.	<i>The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.</i>	Agreed and being complied.
9.	<i>The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.</i>	Agreed and being complied.
10.	<i>The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.</i>	Noted & agreed.

11.	<i>The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.</i>	Noted & will be complied.
12.	<i>The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises. The photographs are attached as Annexure- II.
13.	<i>The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
14.	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	Agreed.
15.	<i>The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.</i>	Noted & agreed.
16.	<i>This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.</i>	Agreed.
17.	<i>Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.</i>	Noted & will be complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The photographs are attached as Annexure- II.
18.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.

19.	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.</i>	Noted & agreed.
20.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.</i>	Agreed and being complied.
21.	<i>Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.</i>	Noted & agreed.
22.	<i>Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.</i>	Noted. As the water requirement is very limited for the sprinkling purpose, The water requirement is being met by private tankers currently and will install any ground water abstraction pump only with valid NOC.
23.	<i>The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CI/NGT83/2020, Dated 27.02.2020.</i>	Noted & agreed.
24.	<i>This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
25.	<i>If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.</i>	Noted & agreed.
26.	<i>Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.</i>	Agreed and being complied. The DG is equipped with acoustic enclosure and adequate air pollution control devices. Regular maintenance if the DG set is being complied and the emissions/noise level are within the prescribed limits. Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.

27.	<i>The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.</i>	Noted & agreed. There is no hazardous waste generate from the crusher unit although Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal
S. No.	General Conditions	Compliance Status
1.	<i>The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.</i>	Noted & agreed.
2.	<i>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</i>	Noted & agreed.
3.	<i>Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.</i>	Agreed and being complied. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
4.	<i>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</i>	Noted & agreed.
5.	<i>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
6.	<i>The industry shall provide uninterrupted entry to the STP/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.</i>	Noted & agreed.
7.	<i>The industry shall provide Inspection Book at the time of inspection to the Board's</i>	Agreed and will be complied.

	<i>officials.</i>	
8.	<i>Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.</i>	Agreed and will be complied.
9.	<i>The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.</i>	Noted & agreed.
10.	<i>In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by be the Competent Authority.</i>	Noted & agreed.
11.	<i>The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point</i>	Noted & agreed.
12.	<i>The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA may be necessary.</i>	Noted.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 132211/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021

Dated : 27/07/2021

To ,

Shri PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES
ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,
DISTT. MIRZAPUR(U.P.)
MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJ LAXMI ENTERPRISES

Reference Application No. 12893706

Dated : 27/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJ LAXMI ENTERPRISES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:53:46 +05'30'

REGIONAL OFFICER

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:55:08
+05'30'
REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 27/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NIL	0	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2	600 KVA DG SET	DIESEL	1	Particulate Matter	As per standard
3	63 KVA DG SET	DIESEL	2	Particulate Matter	As per standard

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 Micro gram/cubic meter
2	1	Particulate Matter	As per standard
3	2	Particulate Matter	As per standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA, 57 MI, 57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.) for the production of stone grits & stone dust-200 Ton/Hour (Co-ordinates of the industry are- 25.055542 N and 82.998738 E).

2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.

3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.

4. The industry shall comply the following points:-

I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.

III. All belt conveyors shall be covered by the industry.

IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.

V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.

VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.

VII. Green belt along the boundary wall shall be developed by stone crusher.

VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.

IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.

X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.

XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.

XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM³.

XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.

XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.

XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).

6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The 600 and 63 KVA D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
 13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
 14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
 15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
 17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
 18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
 19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
 20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
 21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
 22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
 23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
 24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
 25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
 26. This consent order will not affect the acceptance of order/directions of other departments.
 27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
 28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.
 29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.
 30. Industry shall submit a Bank Guarantee of Rs. 50000/- within 15 days for complying the above conditions.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.
- Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**RADHEY
SHYAM**

Digitally signed by
RADHEY SHYAM
Date: 2021.07.27
09:56:37 +05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
132212/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/MIRZAPUR/2021

Dated : 27/07/2021

To ,

Shri PRASHANT KUMAR SINGH
M/s RAJ LAXMI ENTERPRISES
ARAZI NO. 57 TA,57MI,57 VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR,
DISTT. MIRZAPUR(U.P.)
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RAJ LAXMI ENTERPRISES

Reference Application No :12893732

Dated :27/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RAJ LAXMI ENTERPRISES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:50:53 +05'30'
REGIONAL OFFICER

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:51:33 +05'30'
REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RAJ LAXMI ENTERPRISES vide

Consent Order No. 12893732/ Water

Dated : 27/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS-200 TPH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 kld	Septic Tank
2	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (WATER).....

1. This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA, 57 MI, 57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.) for the production of stone grits & stone dust -200 Ton/Hour (Co-ordinates of the industry is- 25.055542 N and 82.998738 E).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. Industry shall comply the all directions issued by board under different Action Plans.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control

measures for controlling process emissions should be properly maintained and continuously operated.

17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

26. This consent order will not affect the acceptance of directions/orders of any other departments.

27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

28. The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt -Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.

29. The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.07.27 09:52:17 +05'30'
REGIONAL OFFICER

ANNEXURE – 2

PHOTOGRAPHS OF TELESCOPIC SUIT INSTALLED AT THE ENDS OF THE CONVEYOR BELTS





The photographs of Water Sprinklers



PHOTOGRAPHS OF WIND BREAKING WALL OF 12 FEET HEIGHT



PHOTOGRAPHS OF ANTI-SMOG GUNS AND DUST SUPPRESSION



PHOTOGRAPHS OF PLANTATION







ELECTRO MAGNETIC FLOW METER



**TEST REPORT**

TEST REPORT NO.: ETS/1826-1/02/2024

URLNO.TC130092400018261F

DATE OF REPORT: 19.02.2024

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, RAJ LAXMI ENTERPRISES-SONPUR
SONPU BHAGWAT CHUNAR
STATE-UTTAR PRADESH

Date of Monitoring : 15.02.2024

Analysis Start Date : 16.02.2024

Analysis End Date : 19.02.2024

Duration Of Monitoring : 15.02.2024 To 16.02.2024

Time Of Monitoring : 10.10 AM To 10.10 AM (CO for 1.0 Hrs.)

Sample ID No : 1826-1

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM CRUSHER UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 22.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	81.5	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	34.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	10.0	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	31.0	For 24 Hrs.=80	IS: 5182 (Part-6)



For ENVIRO-TECH SERVICES

 AUTHORIZED SIGNATORY
 Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



ETS-LAB



TEST REPORT

TEST REPORT NO.: ETS/1826-1/02/2024

DATE OF REPORT: 19.02.2024

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.62	For 1 Hrs.=4	IS 5182 (Part-10)
6	Suspended Particulate Matters,(SPM)	µg/m ³	354.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****



CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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1566 ENVIRO-TECH SERVICES

An Analytical Laboratory

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Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

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TC-13009



TEST REPORT

TEST REPORT NO.: ETS/1826-2/02/2024 URLNO.TC130092400018262F DATE OF REPORT: 19.02.2024

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/s, RAJ LAXMI ENTERPRISES-SONPUR
SONPU BHAGGWAT CHUNAR
STATE-UTTAR PRADESH

Date of Monitoring : 15.02.2024
Monitoring Start Date : 15.02.2024
Monitoring End Date : 16.02.2024
Duration Of Monitoring : 24 HOURS
Sample ID No : 1826-2
Monitoring Done By : ETS STAFF
Sampling Location : 5 METER AWAY FROM CRUSHER UNIT
Sampling Method : ETS/STP/NOISE-01
Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	64.7	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	41.2	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****



For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
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5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/1826-3/02/2024

URLNO.TC130092400018263F

DATE OF REPORT: 19.02.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, RAJ LAXMI ENTERPRISES-SONPUR
SONPU BHAGGWAT CHUNAR
STATE-UTTAR PRADESH

Date Of Sampling : 15.02.2024
Analysis Start Date : 16.02.2024
Analysis End Date : 19.02.2024
Duration Of Sampling : 30.0 MIN
Sample ID No. : 1826-3
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/ STACK-01
Stack Attached To : DG SET
Capacity Of Stack : 600.0 KVA
Quantity Of Fuel Used : 15.0 LPH
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 6.0 MTR
Stack Dia at The Top : 100.0 MM
Material Of Construction : M.S.
Attached APCS : ACOUSTIC ENCLOSURE
CPCB Memorandum Date : 22.06.2023 (>560 KW TO <800 KW)
Normal Operating Schedule : AS PER REQUIRMENTS
Ambient Temperature : 21.0 °C
Flue Gas Temperature : 140.0 °C
Velocity Of Flue Gases : 9.2 MTR./SEC.
Quantity Of Emission Discharged : 259.99 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM)	g/kw-hr	0.012	0.03	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	mg/Nm ³	28.0	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide,(CO)	g/kw-hr	1.04	3.5	IS: 13270
4	Oxide of Nitrogen (NO _x)	g/kw-hr	0.27	0.67	IS-11255 (Part-7)



CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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1568

ENVIRO-TECH SERVICES

An Analytical Laboratory

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/1826-3/02/2024

DATE OF REPORT: 19.02.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Hydro Carbon (HC)	g/kw-hr	0.08	0.19	IS 15207 : 2002

*****End of Test Report*****



CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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